# GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

# LOK SABHA UNSTARRED QUESTION NO.2502

## TO BE ANSWERED ON WEDNESDAY, THE 30.11.2016

## **Complaints against Sitting Judges**

#### 2502. SHRI RAM CHARITRA NISHAD:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government has proposed a secretariat of retired judges to deal with complaints against sitting judges of the supreme court and high courts;

(b) if so, the details thereof;

(c) whether the consideration of complaints against sitting judges will continue to be a strictly in house process within the judiciary; and

(d) if so, the details thereof?

#### ANSWER

#### Minister of State for Law and Justice and Electronics and Information Technology.

#### (SHRI P.P. CHAUDHARY)

(a): No, Madam.

(b): Does not arise.

(c) & (d): The complaints against sitting Judges are being considered as per existing "inhouse mechanism" for dealing with the complaints against the higher judiciary. As per the "in-house mechanism", the Chief Justice of India is competent to receive complaints against the conduct of the Judges of the Supreme Court and the Chief Justices of the High Courts. Similarly, the Chief Justices of the High Courts are competent to receive complaints received by the Government are being forwarded to the Supreme Court or the concerned High Court, as the case may be, for action as deemed appropriate.

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